

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.309/MP/2026

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 seeking declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a 'Change in Law' event in terms of the Article 10 of the Power Usage Agreement for supply from 300 MW project of SECI at Andhra Pradesh (Ramagiri) (out of the total capacity of 1200 MW) and further direct the procurer discom to pay compensation along with carrying cost to SECI towards the additional amount incurred on account of such Change in Law event, in terms of the liberty given in Petition no. 617/AT/2025 to seek Change in Law relief.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Indian Renewable Energy Development Agency Ltd. and Anr.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Sing, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking a declaration that the change in rate of Goods and Service Tax from 5% to 12% by way of Notification No.8/2021-Central Tax (Rate) dated 30.09.2021 w.e.f. 1.10.2021 is a Change in Law event in terms of Article 10 of the Power Usage Agreement signed by SECI with the Respondent/MPPMCL for supply from its 300 MW Project at Andhra Pradesh in terms of liberty granted by the Commission vide order dated 24.3.2026 in Petition No. 617/AT/2025.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.



3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)